

of Tourism. sanctioned Rs.16.88 lakhs during 1991-92 for the construction of a tourist complex at Monghyr.

T.V. Transmitter Projects in Bihar

1885. SHRI PITAMBAR PASWAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of projects for setting up of T.V. Transmitters completed so far and the number of pending projects in Bihar, locationwise:

(b) the time by which the pending projects are likely to be commissioned: and

(c) the details of the new T.V. Transmitters proposed to be set up in the State, location-wise?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (c). Whereas 42 TV transmitters of varying power are presently operational in Bihar, with a view to further augment TV service in the State, 7 additional Low Power TV transmitters, one each at Noamundy, Kodarma, Phoolparas, Saraikela, Lakhisarai, Mushabani and Sikandara, and 2 VLPTs at Garhwa and Simdega are presently under implementation. Of these, the LPTs at Noamundy and Phoolparas are technically ready and would be commissioned as soon as staff sanctions for the same are received and the remaining projects are expected to be made ready in about two years time. Besides, the existing LPTs at Motihari, Jamshedpur and Deogarh are envisaged to be upgraded to High Power transmitters and, also, additional LPTs are envisaged to be set up at Qasba, Rosera, Boudh Gaya and Jhumri Talaya subject to availability of resources and other infrastructural facilities.

12.00 hrs.

PAPERS LAID ON THE TABLE

Annual Report of the Commission of Railway Safety for 1994-95 and Review on the working and Annual Report of Indian Airlines Limited, New Delhi for 1994 etc.

[English]

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : Sir, I beg to lay on the Table-

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the 1994-95, under section 10 of the Railways Act, 1989.

[Placed in Library, See No. LT-162/92]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1996:—

- (i) Statement regarding Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the period from the 1st March, 1994 to 31st March, 1994.

- (ii) Annual Report of the Indian Airlines Limited, New Delhi for the period from the 1st March, 1994 to the 31st March 1994, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT-163/96]

Detailed Demands for Grants of the Ministry of Food for 1996-97

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : Sir, I beg to lay on the Table -

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1996-97.

[Placed in Library, See No. LT-164/96]

Detailed Demands for Grants of the Ministry of Steel for 1996-97 etc.

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : Sir, I beg to lay on the Table-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1996-97.

[Placed in Library, See No. LT-165/96]

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No.21 of 1995) (Commercial)—Steel Authority of India Limited (Rourkela Steel Plant), under article 151(1) of the Constitution.

[Placed in Library, See No. LT-166/96]

12.01 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the

following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rule of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha at its sitting held on the 16th July 1996."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 19th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03 hrs.

BUSINESS ADVISORY COMMITTEE

Third Report - Presented.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA).
Sir, I beg to present the Third Report of the Business Advisory Committee.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, just now you granted leave to the Ministers to lay papers on the Table. I also want to lay a paper on the Table. On 2nd June last year, an incident took place in the Guest House in Lucknow. The incident was inquired by the Chairman of the Revenue Board, Shri Ramesh Chandra. He has submitted the report. We have been discussing this incident here in this House during the last two years. Many hon. members demanded laying of the report on the Table. The hon. Deputy-Speaker had directed that the report be laid on the Table, but the same has not been laid. I have succeeded in getting a copy of that report and I want to lay the same on the Table.

[English]

I have authenticated the Report. There should be no doubt about the authenticity of the Report.

MR. SPEAKER : If a document is to be placed on the Table of the House by any Member, actually, an

advance copy has to be given to the Speaker under Rule 118.

(Interruptions)

[Translation]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Sir, this is the question of humanity. Thousands of dead bodies have been cremated. This is the report given by the CBI.

[English]

MR. SPEAKER : Look here This matter has already been raised on the 23rd on the floor of the House. As it is pending in the court, the matter is *sub judice*.

(Interruptions)

MR. SPEAKER : The matter is before the court. We cannot do it.

(Interruptions)

MR. SPEAKER : The matter is *sub judice*.

(Interruptions)

SARDAR SURJIT SINGH BARNALA (Sangrur) : This is a very important matter. About a thousand dead bodies have been cremated saying that they are unidentified. This is the report given by the CBI. And the hon. Home Minister is silent on this. They have not done anything on that. What are they doing actually? That is why the hon. Members are so agitated. There is a *dharna* going on in Punjab. There is a turmoil on this. The report is from the CBI. Kindly see it. The Judge of the Supreme Court have expressed their horror and shock at the finding. The Judges in a brief order directed the CBI to continue the inquiry. The Judges observed that the incident was worse than a genocide.

This is the observation of the judges of the Supreme Court. That is why the matter is so urgent and serious but the Home Ministry is totally silent on this.
...(Interruptions)

[Translation]

SHRI VIJAY GOEL (Delhi Sadar) : Murders have been committed in Delhi. It is a very serious matter.
...(Interruptions)

[English]

MR. SPEAKER : Mr. Barnala, I will have a look at it.

(Interruptions)

MR. SPEAKER : Let me reply.

(Interruptions)

MR. SPEAKER : No, no.

(Interruptions)

MR. SPEAKER : I was given to understand that the matter is in the court and is *sub judice*. I will have a